

20

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) No. 90/NCLT/AHM/2017
c.w. CA(CAA) No. 59/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017**

Name of the Company: Rohini Bioseeds and Agritech Pvt. Ltd

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN - PAHWA WOTOP	SR. ADV.	PETITIONER	
2.	NATASHA SUTARIA	ADV		

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Natasha Sutaria present for Petitioner.

Proof of service of notice on statutory authorities filed.

Proof of service of notice on Income Tax, Ahmedabad filed.

Proof of publication filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed on 12.10.2017.

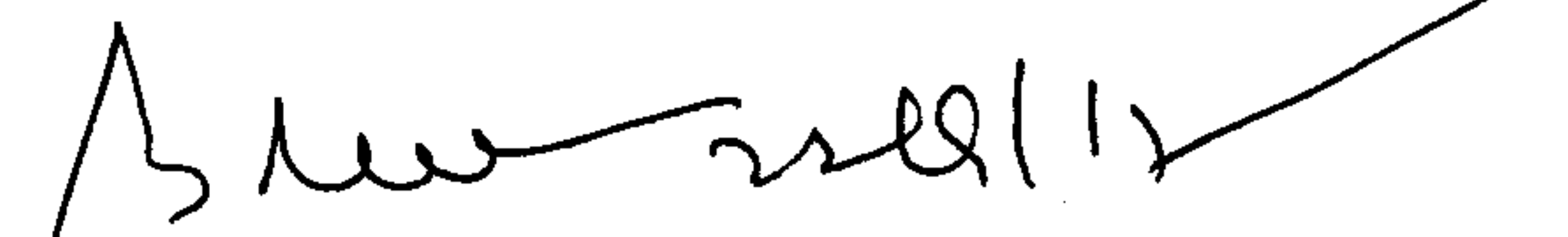
Petitioner shall advertise Notice of hearing of this petition in "Indian Express" Ahmedabad edition and "Sandesh" Daily Ahmedabad Edition not less than ten days

before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, ROC, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 12.10.2017 for hearing.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 22nd day of September, 2017.